

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Appeal No.76160 of 2015

(Arising out of Order-in-Appeal No.105/GHY/CE(A)/GHY/2015 dated 23.09.2015
passed by Commissioner (Appeals) of Central Excise, Guwahati)

M/s Dharampal Satyapal Ltd.

Bamunimaidan Industrial Estate, Guwahati-781021 (Assam)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati

Customs House, Nilamoni Phukan Path, Christian Basti, Guwahati-781005

Respondent

Appearance:

None for the Appellant

Shri T.Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P.V.SUBBA RAO, TECHNICAL MEMBER

FINAL ORDER NO.75716/2021

DATE OF E-HEARING : 25.10.2021

DATE OF DECISION : 25.10.2021

Per Bench :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/

(P.V.Subba Rao)
Member (Technical)